

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP.No.247 of 1996
in
OA.No.1043 of 1996

Dated New Delhi, this 3rd day of December, 1996

HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)
HON'BLE SHRI T. N. BHAT, MEMBER(J)

Balwant Singh
S/o Shri Gurdian Singh
R/o A-109 Asha Park
Jail Road
NEW DELHI.

... Petitioner

By Advocate: Shri S. K. Sawhney

versus

Shri Balakesri
Secretary
Railway Board
Rail Bhawan
NEW DELHI.

... Respondent

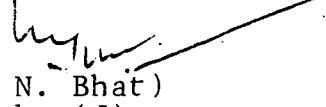
By Advocate: Shri R. L. Dhawan

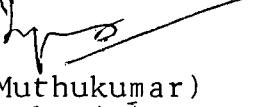
O R D E R (Oral)

Shri K. Muthukumar, M(A)

The learned counsel for the petitioner submits that the respondents have complied with the directions contained in the judgement passed in OA.1043/96. He however submits that while allowing the DCRG, the respondents have not given the interest. This is however a separate matter and can be agitated by filing a separate petition.

As the respondents have complied with the directions, no other matter survives now. The Contempt Petition is, therefore, dismissed and notice is discharged.


(T. N. Bhat)
Member(J)


(K. Muthukumar)
Member(A)

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